

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2466**

TO BE ANSWERED ON THE AUGUST 8TH, 2018/SHRAVANA 17, 1940 (SAKA)

CRIMES AGAINST WOMEN AT RELIGIOUS PLACES

2466. SHRI A. VIJAYAKUMAR:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government is aware that a lot of crimes against women have happened at religious places in the country;

(b) whether Government takes check mechanism to curb crimes against women at religious places including churches, mosques and other religious places; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): No such data is centrally maintained.

(b) and (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

However, Ministry of Home Affairs has issued Advisories from time to time for combating crimes against women. These Advisories are available on www.mha.gov.in.
